NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 20/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016

NAME OF THE PARTIES: Mrs. Sangeeta Vijay Kumar V/s.

M/s. Tanvi Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Mayor Khanleparkarth. Advocates

ib. Rahul D. Oak. Adv. For Pelitioners

Ms. Aromin Wanchemala

alw hin Aks Ram Vani
Advocates illing the Vani
A. Arie

L. Associates Adv for Res

Pondent NOS/42

3) Mr. Vishal Kanade i/h Ms. Juliaga bla S. Sola

4) Mr. Johnhumer Jan Arodohi (Ry) Johnhumer

4) Mr. Johnhumer Jan Arodohi (Ry) Johnhumer

4)

Order

C.P No. 20/241-242/NCLT/MB/MAH/2016

- 1. Both the parties are present. With the consent of both the sides the following order is passed: -
- a. The Digital Signature Certificate is handed over to the Petitioner by R-2, and the Petitioner have received the same in the open Court.
- b. R-2 to arrange for the inspection of accounts of the Company for the past two years i.e. 2014-2015 and 2015-2016. The Company shall give notice of Board meeting and EOGM etc. to be held by the Company as per law; however, with a copy to be given to the CS also.
- c. Extra Ordinary General Meeting to be held on 05.09.2016, may be held as scheduled to transit only the ordinary business if any. The Petitioner is directed to co-operate in this regard.
- d. The EOGM to be held on 05.09.2016 shall not take up the agenda of appointment of directors and also the appointment/ratification of appointment of R-3 as director.
- Respondents are directed to file reply on or before 22.09.2016.
- 3. List this matter on 03.10.2016. date pronounced in the court.

sd/-

M. K. SHRAWAT Member (Judicial) sd/-

V. NALLASENAPATHY Member (Technical)

Dated: 31st August, 2016.